

**THE HON'BLE THE CHIEF JUSTICE RAGHVENDRA SINGH CHAUHAN
AND
THE HON'BLE SRI JUSTICE B. VIJAYSEN REDDY
WRIT PETITION (PIL) No. 88 OF 2020**

ORDER:

The petitioner has highlighted the plight of the Journalists' Community during the lockdown. According to the petitioner, many of the Journalists are not permanently employed by the Print & Electronic media. Instead, they work on commission basis depending on the news items furnished by them for publication/broadcasting.

According to the learned counsel for the petitioner, due to the Covid-19 pandemic, Journalists in the State are finding it extremely difficult to make both the ends meet. Therefore, a prayer has been made before this Court to direct the State Government to create a separate fund for the benefit of the Journalists.

No doubt, it is the duty of the State to look after the welfare of the people. But, before this Court passes any directions, it will be in the interest of justice to direct the petitioner to file a representation before the respondent Nos.1, 2 and 3. The respondents shall consider the representation filed, either by the petitioner, or by an Association of Journalists with regard to their interests, and rights. It is, certainly, hoped that the respondents will consider the representation most sympathetically. The representation shall be filed, either by the petitioner, or by the Association of Journalists, within a period of one week from today. The respondents are directed to consider, and decide the representation, after giving an opportunity of hearing, within a period of two weeks from the date of receipt of the representation.

With these directions, this writ petition stands disposed of.
No order as to costs.

Miscellaneous Applications, pending if any, shall stand closed.

(RAGHVENDRA SINGH CHAUHAN, CJ)

(B. VIJAYSEN REDDY, J)

June 02, 2020
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04.05.2020